BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 172/7/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

Name of the Company:

IFCI Ltd.

V/s.

Reliance Naval and Engineering Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptdy

Respondent I

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Nandish Chudas

alw Raheel Partel ilb. Nanavati Associates

3. Vishal Raval Adv.

ilb Indulan CCP.

For F.C.

ORDER

Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/Petitioner. Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent.

Objections filed by Respondent with a copy to the petitioner today itself.

List the matter on 119.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 8th day of December, 2017.